MURDER OF SWEEPER BY G.R.P. "ERSONNEL

Writte 1 Answers

- 8. SHRI BANKA BEHARY DAS: Will the Mini te of RAILWAYS be pleased to stall:
- (a) whether ny complaint was received by Govern 1e 1t from the Northern Railwaymen's Jnion in the first week of April, 197), to the effect that a sweeper was beaten to death and thrown out of a run ing train by G. R. P. personnel and his body was recovered near Sonepat Railway Station;
- (b) if so, v hether any enquiry was conducted into the incident and action taken against the culprits; and
- (c) the details of the persons found guilty of the ffence?

THE MIN STER OF RAILWAYS (SHRI GULZ ARILAL NANDA): (a) Yes.

- (b) The incuest proceedings conducted by Gover ment Railway Police revealed that this was a case of suspected suicide. The police investigation is still i progress.
 - (c) Does 1 arise.

DISTRIBUTION OF STEEL

- 9. SHRI C IITTA BASU: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply to Instarred Question No. 450 given in the Rajya Sabha on the 2nd March, 1970 and state:
- (a) whether Government have come to any con lusion in regard to the change in the distribution policy steel; and
 - (b) if so, he details thereof?

THE DEP ITY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHA-FI QURESHI): (a) and (b) The review of the system of distribution of steel has not beer finalised as yet.

SYSTEM OF C STEISM IN THE COUNTRY

10. SHRI THILLAI VILLALAN: SHRI KANCHI KALYANA-SUNDARAM:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to

(a) the positive steps taken by the Central Government to put an end to

the sysem of casteism in the country State-wise and year-wise during the last three years; and

(b) the tangible results achieved this regard?

MINISTER OF STATE IN THE THE MINISTRY OF LAW AND IN DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA): (a) and (b) The problem of untouchability has been tackled by means of legal measures, propaganda and welfare programmes for fhe social, educational and economic uplift of the Scheduled Castes and other Backward Classes. These measures are being expanded under the Fourth Plan. Some State Governments however, introduced financial and other incentives to encourage inter-case marriages.

BASIS FOR PROMOTIONS IN THE MECHA-NICAL AND ELECTRICAL DEPARTMENTS

- 11. SHRI A. P. CHATTERJEE: Will the Minister of RAILWAYS be pleased to state:
- (a) whether promotions in the Me-chanical and Electrical Departments Electrical Departments (Technical) in the Indian Railways are made on the basis of educational qualifications:
- (b) whether educational qualifications are taken into account for promotions in the Gazetted cadres; and
- (c) if the answer to part (b) above be in the negative, what is the reason for discrimination between Gazetted and Non-Gazetted cadres in the matter of promotions?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) to (c) Information is being collected and will be laid on the Table of the Sabha

STEEL PLANT AT BAILADILLA

- 12. CHAUDHARY Α. MOHAM-MAD: Will the Minister of STEEL AND HEAVY ENGINEERING pleased to state:
- (a) whether any decision has been taken to set up a steel plant at Bailadilla; and
- (b) if so, the time by when the construction work is likely to be started there?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHA-FI QURESHI): (a) and (b) No Sir. It is not proposed to take up construction of Steel Plant at Bailadilla during the Fourth Plan. Bailadilla along with other suitable sites in the country will be considered for future Steel Plants that may be set up during subsequent plan periods.

PRACTICE OF FORCED LABOUR IN INDIA

- 13. CHAUDHARY A. монам-MAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) the names of places in the country where the practice of forced labour is in vogue; and
- (b) the steps so far taken to abolish the said practice, the results achieved therefrom and the details of further programme in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA): (a) Under article 23 of the Constitution, traffic in human being and begar and other forms of forced labour are prohibited and any contravention of this provision is an offence punishable in accordance with law. However, the system of bonded labour is prevalent in some States, e.g., Orissa, Rajasthan Andhra Pradesh.

(b) The State Governments are fully seized of the problem and, have taken various executive and legislative measures to combat this evil. A statement showing these various measures is placed on the Table of the House. [See. Appendix LXXII, Annexure No. Various welfare programmes for the social, educational and economic uplift of the affected people are in progress and these are being further expanded under the Fourth Plan.

GRANT OF SCHOLARSHIPS TO STUDENTS BELONGING TO SCHEDULED CASTES AND SCHEDULED TRIBES

14. CHAUDHARY A. MOHAM-MAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether in view of increase in the number of students belonging to the Backward Classes, Scheduled Castes and Scheduled Tribes, Government propose to increase the amount of scholarships to such students; and
- (b) if so, to what extent and in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA): (a) and (b) scholarships to the Other Backward Classes are awarded from 1969-70 by the State Governments from their resources and they are free to lay down their own standards including the rates of scholarships.

As regards the Scheduled Castes and Scheduled Tribes the terms of award including rates of post-matric scholarships are laid down by the Centre. The Central Government also meets the increase in expenditure over the 1968-69 level committed to the States' budgets. The question of increasing the rates of scholarships was considered but could not be agreed to due to financial constraints.

वंडर का लाइसेंस

15. श्री सुन्दर सिंह भंडारी : श्री जगदीश प्रसाद माथुर :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि रेल विभाग अब तक इस नियम का अनुकरण करता रहा है कि एक वैडर की मृत्यु हो जाने पर उसका लाइसेंस उसके उत्तराधिकारियो को स्थाना-न्तरित कर दिया जाये :
- (ख) क्या यह सच है कि हाल में यह नियम बनाया गया है कि लाइसेंस केवल बड़े ठेकेदारों को ही दिये जाय; और
- (ग) यदि हां, तो इस संबंध में नियमों में परिवर्तन किये जाने के कारण क्या हैं ?